

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3181
ANSWERED ON:14.08.2003
DECISIONS BY COMMITTEE OF DIRECTORS MARKETING OF OIL PSUS
BHASKAR RAO PATIL

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Committee of Directors Marketing of oil PSUs has informed the Government regarding some illegal clause in the accord of August 17, 2001 signed by the FAIPT and Directors marketing of PSUs;
- (b) if so, the details thereof;
- (c) whether this issue is pending for the last two years and the Committee of Directors is not showing any interest to finalise this issue and causing harassment to dealers;
- (d) if so, the time by which this issue is likely to be settled mutually as per provisions of laws; and
- (e) if not, the action taken by Government for the sake of justice and honour to the provisions of laws?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) to (e) : No, Sir. Discussions were held between Directors(Marketing) of Oil Marketing Companies (OMCs) and the representatives of Federation of All India Petroleum Traders (FAIPT) on 17.08.2001, in which it was agreed that a Joint Committee will look into all aspects of quality and quantity issues relating to retail sales of petroleum products. Pursuant to this, a meeting between Directors (Marketing) of OMCs and representatives of FAIPT was held on 21.10.2002 and 17.02.2003.